

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 942 of 2011-SM

(Arising out of order-in-appeal No. 252-255/CE/DLH/2010 dated 13.01.2011 passed by the Commissioner (Appeals) Central Excise, Delhi).

Commissioner of Central Excise

C. R. Building, I. P. Estate
New Delhi-110002.

Appellant

VERSUS

M/s Pymen Cable (India)

A-24 & 45, DSIDC Industrial Area
Narela, Delhi-40.

Respondent

APPEARANCE:

Shri Ishwar Chand, Authorised Representative for the appellant
Shri Naveen Mullick, Advocate for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 50282/2022

DATE OF HEARING/DECISION: 25.03.2022

ANIL CHOUDHARY:

The Revenue has filed application for withdrawal of their appeal under litigation policy. Accordingly, this appeal is disposed of as withdrawn.

(Dictated and pronounced in open Court).

(Anil Choudhary)
Member (Judicial)